PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

DISA INDIA LIMITED

Registered Office: 5th Floor, Kushal Garden Arcade, IA, Peenya Industrial Area, 2nd Phase, Bangalore - 560 058

This announcement ("Sixth Corrigendum to the Public Announcement") is in continuation of, and should be read in conjunction with the Public Announcement dated December 17, 2008 (and the subsequent five corrigenda published on February 2, 2009, February 18, 2009, April 14, 2009, May 28, 2009 and July 2, 2009), issued by Ambit Corporate Finance Private Limited as Manager to the Offer on behalf of the Acquirer and the PACs to the shareholders of DISA India Limited ("Target Company") regarding the Offer.

The shareholders of the Target Company may please note the following:

1. The original and revised schedule of major activities under the Offer is as follows:

Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Date of publication of Public Announcement	December 17, 2008	Wednesday	December 17, 2008	Wednesday
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer will be dispatched)^	January 9, 2009	Friday	January 9, 2009	Friday
Last date for a competitive bid	January 7, 2009	Wednesday	January 7, 2009	Wednesday
Date by which Letters of Offer to be dispatched to shareholders	January 28, 2009	Wednesday	September 11, 2009	Friday
Offer Opening Date	February 5, 2009	Thursday	September 16, 2009	Wednesday
Last date for revising the Offer Price / Offer Size	February 12, 2009	Thursday	September 22, 2009	Tuesday
Last date for withdrawing acceptance from the Offer	February 18, 2009	Wednesday	September 29, 2009	Tuesday
Offer Closing Date	February 24, 2009	Tuesday	October 5, 2009	Monday
Last date of communicating acceptance / rejection and payment of consideration for accepted tenders / return of unaccepted Shares	March 11, 2009	Wednesday	October 20, 2009	Tuesday

^ *All shareholders (registered or unregistered), including the beneficial owners of Shares (other than the Acquirer and PACs) are eligible to participate in the Offer anytime before the closure of the Offer.*

2. Hon'ble SAT, vide its final order dated August 5, 2009, has allowed the appeal preferred by the Acquirer and the PACs against the direction contained in paragraph 5(a) of the SEBI Observation Letter, which required that the Offer Price be calculated in terms of Regulation 20(4) read with Regulation 20(12) and the date of public announcement for the parent company be treated as March 9, 2008. This direction has been set aside by the Hon'ble SAT. Accordingly, there is no change to the Offer Price. However, SEBI has a right to file an appeal against the Hon'ble SAT order dated August 5, 2009 before Hon'ble Supreme Court. Offer Price paid by the Acquirer and the PACs and payment of interest for delayed payment of consideration shall be subject to the decision of the Hon'ble Supreme Court in such appeal, if preferred by SEBI.
3. In terms of the SEBI letter dated February 11, 2009, read with the final order of the Hon'ble SAT dated August 5, 2009, the Letter of Offer was required to be dispatched to the shareholders within 10 days from the date of the said SAT order i.e., by August 17, 2009. One of the requirements under the SEBI Observation Letter is related to confirmation of the financial ability of the Acquirer and the PACs to implement the Offer in full and to provide source and break-up of funding of Offer consideration. To satisfy this requirement and in view of the changes to the financial position of the Acquirer and the PACs, as disclosed at paragraph 7.2.4 of the Letter of Offer, the Acquirer and the PACs procured a bank guarantee for an amount of Rs. 39,00,00,000/- in addition to the bank guarantee for an amount of Rs. 12,83,75,000/- which has already been issued on behalf of the Acquirer and PACs in terms of Regulation 28 of the SEBI Takeover Code. The said additional bank guarantee for Rs. 39,00,00,000/- was issued on September 3, 2009. Consequently, there is a delay of 25 days in dispatch of the Letter of Offer. The Acquirer and the PACs would pay interest @ 10% p.a. to the shareholders for this delay, in respect of Shares to be accepted under the offer. This interest amount works out to Rs 11.35/- per Share and would be payable in addition to the Offer Price, in respect of Shares to be accepted under the Offer.
4. Shareholders have an option to receive the consideration through Electronic Clearing System (ECS), in respect of Shares which would be accepted under the Offer. For more details please refer to paragraph 9.12 on page 56 of the Letter of offer.

This Sixth Corrigendum to the Public Announcement would also be available on the SEBI website http://www.sebi.gov.in.

Terms used but not defined in this Sixth Corrigendum to the Public Announcement shall have the same meaning as assigned in the Public Announcement, five prior corrigenda to the Public Announcement and the Letter of Offer.

The Acquirer and the PACs, represented by their Board of Directors accept full responsibility for the information contained in this Sixth Corrigendum to the Public Announcement and also for fulfilling their obligations as laid down in the SEBI Takeover Code.

Issued by the Manager to the Offer:

AMBIT
Acumen at work

Ambit Corporate Finance Private Limited
Ambit House, 449, Senapati Bapat Marg,
Lower Parel, Mumbai – 400 013
Tel. No: (022) 39821819; Fax No: (022) 39823020
Email: disaopenoffer@ambitpte.com
Contact Person: Mr. Sundeep Parate

On Behalf of the Acquirer & the PACs

Hamlet Holding II ApS
c/o Henrik Rossing Lonberg
Bredgade 38, 1260 Copenhagen, Denmark

DISA Holding II A/S
Herlev Hovedgade 17, 2730 Herlev, Denmark

DISA Holding A/S
Herlev Hovedgade 17, 2730 Herlev, Denmark

DISA Holding AG
Kasernenstrasse 1, 8184 Bachenbulach, Switzerland

Date: September 10, 2009
Place: Mumbai